

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 7 of 2025

In

Original Application No. 151/2023

In the matter of:

Hassina Wajid (Sarpanch)

Petitioner

Vs.

State of J&K & Ors.

Respondent(s)

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2.	Annexure I: A copy of Hon'ble NGT (PB) order dated 28.01.2025.	
3.	Annexure II: A copy of MoEF&CC Notification G.S.R. 376(E) dated 18.05.2023 & Notification G.S.R. 742(E) dated 30.08.1990.	
4.	Annexure III: A copy of the communications dated 19.11.2024 issued by CPCB to JKPCC.	

Srinivas Vishven

Filed by Adv. Srinivas Vishven
(On behalf of Central Pollution Control Board)

Dated: 20.02.2025

Place: Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 7 of 2025

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Hassina Wajid (Sarpanch)

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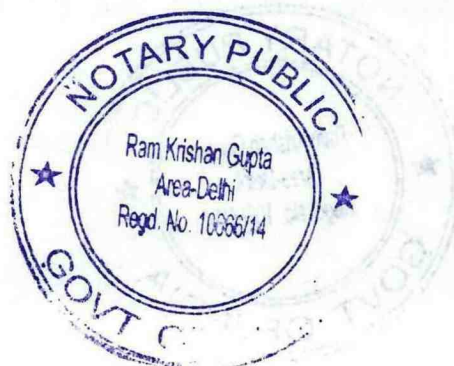
Vs.

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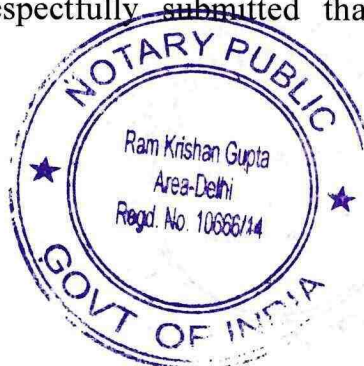
Respondent(s)

**REPLY ON BEHALF OF RESPONDENT NO. 3 CENTRAL
POLLUTION CONTROL BOARD.**

1. That the Answering Respondent, Central Pollution Control Board (hereinafter referred to as "CPCB"), is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act"). The CPCB performs functions under the provisions of the Water Act, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act"), and the Environment (Protection) Act, 1986 (hereinafter referred to as "EP Act").
2. That an Execution Application (hereinafter referred to as "EA") No. 7/2025 in OA No.151/2023 titled "Hassina Wajid (Sarpanch) Versus State of Jammu and Kashmir & Ors" has been filed seeking execution of order dated 04.09.2024 passed by the Hon'ble National Green Tribunal (hereinafter referred to as "Hon'ble NGT") Principal Bench in Original Application (hereinafter referred to as "OA"), No.151 of 2023.



3. That the Hon'ble NGT vide its order dated 28.01.2025, directed the issuance of notices to the respondents/ judgment debtors in the present Execution Application, requiring them to submit a compliance report at least three days prior to the next date of hearing. A copy of the said order is annexed herewith as **Annexure-I**.
4. That as per the directions dated 17.03.2016 and 12.02.2025 issued by CPCB to all the State Pollution Control Boards (hereinafter referred to as "SPCBs")/Pollution Control Committees (hereinafter referred to as "PCCs"), under section 18(1)(b) of the Water Act and the Air Act, "*Stone Crushers*" and "*Hot Mix Plants*" are categorized under "*Orange*" category and Orange category of industrial sectors are required to obtain prior *Consent to Establish* (hereinafter referred to as "CTE") and *Consent to Operate* (hereinafter referred to as "CTO") from the concerned SPCB/PCC.
5. That the emission standards and siting norms for *Hot Mix Plants* were notified vide Notification G.S.R. 376(E) dated 18.05.2023 and the emission standards for *Stone Crushers* were notified vide Notification G.S.R. 742(E) dated 30.08.1990, under the provisions of the Environment (Protection) Act, 1986, by the Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC"). A copy of the aforesaid notifications is annexed herewith as **Annexure-II**.
6. That the *Stone Crushing Units* and *Hot Mix Plants* shall operate only upon obtaining the requisite CTE and CTO from the concerned SPCB/PCC. Such units shall ensure strict compliance with the conditions stipulated therein, as well as the prescribed siting criteria set forth by the Competent Authorities. It is respectfully submitted that the concerned SPCBs/PCCs shall ensure



adherence to the prescribed siting norms and compliance with the conditions specified under the *CTE* and *CTO*.

Para-wise Reply

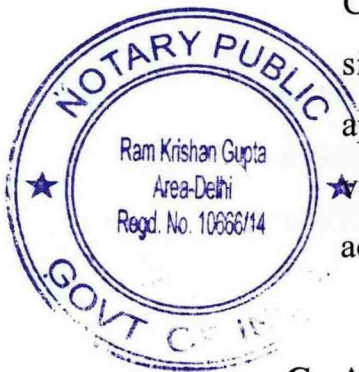
7. That the averments made in Para 1 of EA is regarding execution of order dated 04/09/2024 passed in OA No. 151/2023 by the Hon'ble NGT. In this regard, following is respectfully submitted:

A. A Joint committee comprising of representatives of CPCB, Jammu & Kashmir Pollution Control Committee and District Magistrate, Poonch was constituted by the Hon'ble NGT vide order dated 20.03.2023, in the matter of OA No. 151 of 2023; Hassina Wajid (Sarpanch) Vs. State of Jammu and Kashmir & Ors regarding alleged violations of siting criteria and environmental norms by M/s Dewan Stone Crusher and M/s Shahzad Shabnum Contractor Hot Mix Plant.

B. The directions were issued by the Hon'ble NGT to the Joint Committee for meeting within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.

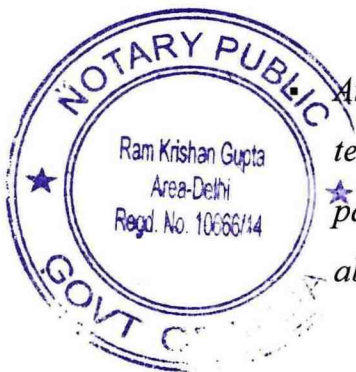
C. After considering the report of the Joint Committee, while disposing off the matter, the following directions were issued by the Hon'ble NGT vide order dated 04.09.2024:

- .."In view of the findings recorded in respect of issues I and II, respondents 6 and 7 units cannot be allowed to continue at the



site in question as the same are violating siting criteria, therefore, respondents-project proponents are directed to remove their units from the site in question beyond the distance as per the siting norms within two months.

- *Until removal of units, the operation thereof shall not be allowed at the present site.*
- *For violation of environmental laws, respondent 6 owned by respondent 8 are held liable to pay environmental compensation as an interim measure of Rs.7,20,000/- which shall be deposited within one month from today with JKPCC.*
- *JKPCC shall collect relevant material, examine the same and determine final environmental compensation in the light of law and principles discussed above and pass final order within two months after giving opportunity of hearing to all concerned parties and stakeholders including project proponents*



Amount of interim environmental compensation recovered in terms of this order shall be subject to the final order which is passed by JKPCC in compliance of the directions given herein above and adjusted in the final amount appropriately.

- *The amount of environmental compensation recovered from project proponents shall be utilised for restoration/rejuvenation/remediation of the environment in the area concerned in pursuance to the Environment Rejuvenation Plan which shall be prepared by a Joint Committee comprising District Magistrate,*

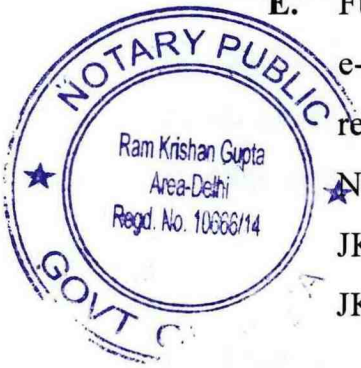
Poonch, JKPCC and CPCB wherein JKPCC shall be nodal agency.

- *The above Plan shall be prepared within two months and executed within three months from the date of recovery/realisation of environmental compensation.*
- *JKPCC shall submit Compliance Report with Registrar General of this Tribunal by 15.02.2025 and if any further order is required, the matter may be placed before the Bench."*

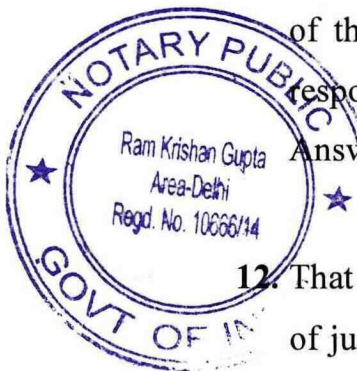
D. In compliance with the order dated 04.09.2024 passed by the Hon'ble NGT, the Answering Respondent vide letter dated 04.11.2024, issued a communication to the JKPCC, being the designated nodal agency, directing it to take necessary action for ensuring compliance with the aforesaid order of the Hon'ble NGT.

E. Furthermore, reminders were sent by CPCB to the JKPCC vide e-mails dated 19.11.2024 and 18.02.2025, reiterating the requirement for compliance with the directions of the Hon'ble NGT. However, a response in this regard is awaited from the JKPCC. A copy of the communications issued by CPCB to JKPCC are annexed herewith as **Annexure-III**.

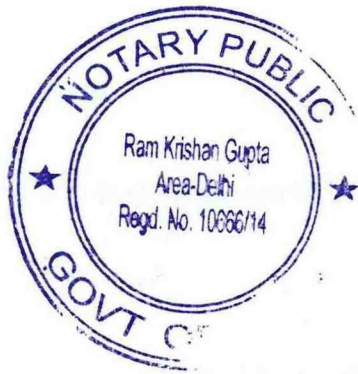
8. That no comments are offered over the averments made in Para 2 of the EA, which re-iterates the allegations made in OA No. 151/2023 titled "Hassina Wajid (Sarpanch) Versus State of Jammu and Kashmir & Ors".



9. That the averments made in Para 3 of the EA is regarding non issuance of "No Objection Certificate" to Respondents 6 to 8 from Deputy Commissioner w.r.t verification of land and its usage and violation of Environmental Norms. In reply, it is humbly submitted that matter may be suitably replied by the concerned authority and no comments are offered over the same by this Answering Respondent herein.
10. That no comments are offered by answering respondent herein over the averments made in Paras 4 and 5 of the EA being a matter of record.
11. That the averments made in paragraphs 6 to 9 of the EA pertain to the alleged operation of *Stone Crushers* and *Hot Mix Plants* despite the directions issued by the Hon'ble NGT, and the alleged inaction against Respondent Nos. 6 to 8. In response, it is respectfully submitted that the matter falls within the purview of the concerned authority, which is best placed to provide an appropriate response. Accordingly, no comments are offered over the same by this Answering Respondent herein.
12. That the averments made in Paras 10 and 11 of EA is regarding non-compliance of judgement dated 04.09.2024 of the Hon'ble NGT in OA No. 151/2023 by Respondent Nos. 1 to 5. It is humbly submitted that submissions made in above para 7 may please be considered and are not repeated herein for the sake of brevity.
13. That no comments are offered over the averments made in Paras 12 and 13 of EA by this Answering Respondent.
14. That the averments made in Paras 14 to 19 to the grounds for filing the EA. It is humbly submitted that submissions made in above paras may please be considered and are not repeated herein for the sake of brevity.



15. In light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by the Hon'ble NGT in the instant EA.



A handwritten signature in blue ink, appearing to read "Anamika Sagar".

(Anamika Sagar)

Scientist 'E'

Central Pollution Control Board



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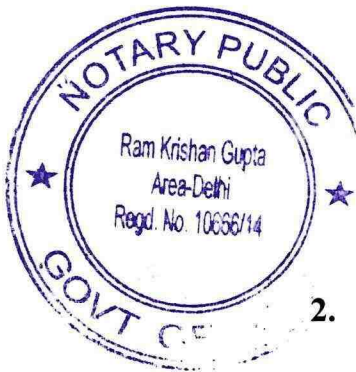
State of J&K & Ors.

Respondent(s)

AFFIDAVIT

I, **Anamika Sagar**, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 3 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and



explained to me and are not repeated herein for the sake of brevity.

VERIFICATION

Verified at New Delhi on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.



ATTESTED

[Signature]
**NOTARY
 DELHI (INDIA)**

20 FEB 2025

[Signature]
अनामिका सागर / Anamika Sagar
DEPONENT
 वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

[Signature]
अनामिका सागर / Anamika Sagar
DEPONENT
 वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Item No.02

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Execution Application No.7/2025
IN
Original Application No.151/2023

Hassina Wajid (Sarpanch)

Applicant

Versus

State of Jammu and Kashmir & Ors.

Respondents

Date of hearing: 28.01.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Prakash Pandey, Advocate for the Applicant.

Respondent: None for the Respondent.

ORDER

1. The applicant had filed O.A. No. 151/2023 titled as Hassina Wajid (Sarpanch) vs. State of Jammu and Kashmir & Ors. complaining that respondent 6 (M/s. Dewan Stone Crusher), respondent 7 (M/s. Shahzad Shubnum Contractor Hot Mix Plant) and respondent 8 (Shahzad Shabnam) are operating stone crusher/hot mix plant, carrying on illegal

mining and thereby causing damage to environment in violation of environmental laws and norms.

2. The above said O.A. was disposed of vide order dated 04.09.2024.

The relevant part of the order reads as under:-

“110. In view of the discussion made above, this OA deserves to be allowed with the following directions:

(i) In view of the findings recorded in respect of issues I and II, respondents 6 and 7 units cannot be allowed to continue at the site in question as the same are violating siting criteria, therefore, respondents-project proponents are directed to remove their units from the site in question beyond the distance as per the siting norms within two months.

(ii) Until removal of units, the operation thereof shall not be allowed at the present site.

(iii) For violation of environmental laws, respondent 6 owned by respondent 8 are held liable to pay environmental compensation as an interim measure of Rs. 7,20,000/- which shall be deposited within one month from today with JKPCC.

(iv) JKPCC shall collect relevant material, examine the same and determine final environmental compensation in the light of law and principles discussed above and pass final order within two months after giving opportunity of hearing to all concerned parties and stakeholders including project proponents.

(v) Amount of interim environmental compensation recovered in terms of this order shall be subject to the final order which is passed by JKPCC in compliance of the directions given hereinabove and adjusted in the final amount appropriately.

(vi) The amount of environmental compensation recovered from project proponents shall be utilised for restoration/ rejuvenation/ remediation of the environment in the area concerned in pursuance to the Environment Rejuvenation Plan which shall be prepared by a Joint Committee comprising District Magistrate, Poonch, JKPCC and CPCB wherein JKPCC shall be nodal agency.

(viii) The above Plan shall be prepared within two months and executed within three months from the date of recovery/realisation of environmental compensation.

(viii) JKPCC shall submit Compliance Report with Registrar General of this Tribunal by 15.02.2025 and if any further order is required, the matter may be placed before the Bench.

111. Pending I.A.s stand disposed of.

112. Copy be forwarded to District Magistrate, Poonch, JKPCC, MoEF&CC, Director, Department of Geology and Mining and CPCB for information and compliance.”

3. The applicant has filed present execution application seeking execution of order dated 04.09.2024 passed by this Tribunal in Original Application No.151 of 2023.
4. The Registry is directed to issue notices of the execution application to the respondents/judgment debtors requiring them to file report regarding compliance with the same at least three days before the date of hearing fixed.
5. In case of delay beyond stipulated period in filing of compliance reports the same will be accepted by the Registry on payment of costs of Rs.10,000/- to NGT Bar Association, Principal Bench, New Delhi and attachment of receipt as proof of such payment with the compliance report.
6. List on 24.02.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 28, 2025
E.A. No.7/2025
M



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-19052023-245956
CG-DL-E-19052023-245956

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 304]
No. 304]

नई दिल्ली, शुक्रवार, मई 19, 2023/वैशाख 29, 1945
NEW DELHI, FRIDAY, MAY 19, 2023/VAISAKHA 29, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 मई, 2023

सा.का.नि. 376(अ).—कतिपय प्रारूप नियम अर्थात् पर्यावरण (संरक्षण) संशोधन नियम, 2022, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के अधीन यथापेक्षित, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्या सा.का.नि. 805 (अ), तारीख 4 नवंबर, 2022 द्वारा भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में प्रकाशित किए गए थे जिसमें उन सभी व्यक्तियों से, जिनका इससे प्रभावित होना संभाव्य है, उस तारीख से, जिसको उक्त अधिसूचना में अंतर्विष्ट राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थी, साठ दिनों के अवसान से पूर्व, आक्षेप और सुझाव आमंत्रित किए गए थे ;

और, पूर्वोक्त अधिसूचना अंतर्विष्ट करने वाली राजपत्र की प्रतियां 7 नवंबर, 2022 को जनता को उपलब्ध करा दी गई थी ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29), की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. संक्षिप्त नाम और प्रारंभ.—(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) दूसरा संशोधन नियम, 2023 है।

(2) ये राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से छह माह के अवसान पर प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-1 में, क्र.सं. 115 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्र.सं. और प्रविष्टियां अंतस्थापित की जाएंगी, अर्थात्:-

क्रम सं.	उद्योग	मानदंड	मानक
(1)	(2)	(3)	(4)
"116	हॉट मिक्स संयंत्र	स्टेक उत्सर्जन में विविक्त कण सांद्रता (mg/Nm ³)	
		बैच टाइप हॉट मिक्स संयंत्र	150
		ड्रम टाइप हॉट मिक्स संयंत्र	300

टिप्पणियां :-

- (i) हॉट मिक्स संयंत्र के लिए न्यूनतम स्टेक ऊंचाई की गणना इस प्रकार की जाएगी: स्टेक ऊंचाई (एच_{एच})=14 (क्यू)^{0.3}, जहां क्यू किलोग्राम/घंटे में एसओ₂ उत्सर्जन दर है।
- (ii) केवल राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियों द्वारा विनिर्दिष्ट स्वीकृत ईंधन का ही प्रयोग किया जाएगा।
- (iii) माल की संभलाई से होने वाले उत्सर्जन को पानी के छिड़काव अथवा धूल उत्सर्जन के स्थलों को ढककर नियंत्रित किया जाएगा।
- (iv) परिसर के अंदर की सड़कों, कार्य किए जाने वाले प्लेटफार्म, लोडिंग तथा अनलोडिंग क्षेत्रों को पक्का किया जाएगा तथा हमेशा स्वच्छ रखा जाएगा।
- (v) पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन ध्वनि प्रदूषण (विनियमन तथा नियंत्रण) नियम, 2000 का अनुपालन किया जाएगा और श्रमिकों को व्यक्तिगत सुरक्षा उपकरण प्रदान किए जाएंगे।
- (vi) परिधि के किनारे हरित पट्टी विकसित की जाएगी।
- (vii) रेडियो में पुनर्चक्रित आसफाल्ट पेवमेंट (आरएसपी)के उपयोग की अनुमति दी जाएगी।
- (viii) किसी भी निरस्त प्रक्रिया की या हॉट मिक्स की बची सामग्री प्रक्रिया में पुनर्चक्रित की जाएगी।
- (ix) प्रचालन चरण के अंत में अर्थात् संयंत्र को हटाने के बाद, कार्य-स्थल को पुनः बहाल किया जाए।
- (x) राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियां, उपलब्ध प्रौद्योगिकी और विद्यमान पर्यावरणीय स्थितियों के आधार पर हॉट मिक्स संयंत्रों को अनुमति देने हेतु उनके आकार और क्षमता का विनिश्चय कर सकेंगी।
- (xi) हॉट मिक्स संयंत्र को निम्नलिखित स्थान निर्धारण संबंधी मापदंडों से स्थापित किया जाएगा।
 - (क) शहरों और कस्बों की सीमा से 1 कि.मी. दूर,
 - (ख) आवासों से 0.5 कि.मी. दूर,
 - (ग) राष्ट्रीय या राज्य राजमार्गों (मध्य रेखा से) 0.2 कि.मी. दूर,
 - (घ) विद्यालयों/कालेजों तथा मंदिरों से 0.5 कि.मी. दूर,
 - (ङ) अस्पताल, न्यायालय तथा पर्यटन स्थल से 1 कि.मी. दूर,
- (xii) उपर्युक्त पैरा (xi) स्थल निर्धारण मापदंडों को पूरा न करने वाले विद्यमान हॉट मिक्स संयंत्रों के मामले में, इकाई को प्लाट परिधि पर जीआई शीटों की न्यूनतम 6 मीटर ऊंची दीवार बननी चाहिए।

(xiii) हॉट मिक्स संयंत्र नीचे उल्लिखित उपयुक्त वायु प्रदूषण नियंत्रण उपकरणों से युक्त होने चाहिए ताकि मानकों को प्राप्त करने के लिए इष्टतम दक्षता सुनिश्चित की जा सके :

- क. ड्रम के प्रकार: वेट स्क्रबर सहित साइक्लोन/मल्टी-क्लोन
ख. बैच के प्रकार: बैग फिल्टर्स सहित मल्टी-क्लोन

[फा. सं. क्यू-15017/14/2018-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पणी : मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और अधिसूचना संख्या सा.का.नि. 373(अ), 16 मई, 2023 द्वारा अंतिम बार संशोधित किए गए।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 18th May, 2023

G.S.R. 376(E).—Whereas, certain draft rules, namely the Environment (Protection) Amendment Rules, 2022 were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, *vide* notification of the Government of India, Ministry of Environment, Forest and Climate Change, number G.S.R. 805 (E), dated the 04th November, 2022, inviting objections or suggestions from any person likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the Gazette containing the aforesaid notification were made available to the public on the 07th November, 2022;

Now, therefore, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. **Short title and commencement.**-(1) These rules may be called the Environment (Protection) Second Amendment Rules, 2023.

(2) They shall come into force on expiry of period of six months from the date of publication of this notification in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I, after serial number 115 and the entries relating thereto, the following serial number and entries shall be inserted, namely: -

Sl. No.	Industry	Parameter	Standards
(1)	(2)	(3)	(4)
“116	Hot Mix Plant	Particulate Matter Concentration (mg/Nm ³) in stack emission	
		Batch type Hot Mix Plant	150
		Drum type Hot Mix Plant	300

Notes:

- (i) The minimum stack height for Hot Mix Plant shall be calculated as: Stack height (H_s) = $14(Q)^{0.3}$, where, Q is the SO₂ emission rate in kg/hr.
(ii) Only approved fuel as specified by State Pollution Control Boards or Pollution Control Committees shall be used.

- (iii) Dust emission from material handling shall be contained with water sprinkling or by covering the points of dust emission.
- (iv) The internal roads, working platform, loading and unloading areas in premises should be paved and kept clean all times.
- (v) Provisions of the Noise Pollution (Regulation and Control) Rules, 2000 shall be followed and workers shall be provided with personal protective equipments.
- (vi) The green belt shall be developed along the periphery.
- (vii) Use of Recycled Asphalt Pavement (RSP) shall be allowed in the aggregates.
- (viii) Any process rejects or left over of the hot mix shall be recycled in the process.
- (ix) The site shall be reinstated at the end of operation phase i.e. after dismantling the plant.
- (x) State Pollution Control Boards or Pollution Control Committees may decide the size and capacity to permit hot mix plants based on available technology and prevailing environmental conditions.
- (xi) The Hot Mix Plant shall be installed from the following siting criteria, namely:-
 - (a) 1 km from boundary of cities and towns;
 - (b) 0.5 km from habitation;
 - (c) 0.2 km from National or State Highways (from Centre Line);
 - (d) 0.5 km from Schools or Colleges and temples;
 - (e) 1 km from Hospital, court and tourist spot.
- (xii) In case existing hot mix plants are not able to meet above siting criteria at para (xi) above, the unit may be allowed with the condition that minimum 6 metre high compound wall of GI sheets along plot periphery shall be installed.
- (xiii) The hot mix plant shall be equipped with appropriate air pollution control devices as mentioned below so as to ensure optimum efficiency to achieve the standards, namely:-
 - (a) Drum Type: Cyclone or multi-clones with wet scrubber;
 - (b) Batch Type: Multi-clones with bag filters.

[F. No. Q-15017/14/2018-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844 (E) dated the 19th November 1986 and last amended, *vide* notification number G.S.R. 373(E) dated the 16th May 2023.

Sr. No.	Industry	Parameter	Standards
1	2	3	4

* Separate standards for VSS, HSS, PBSW & PBCW as given in column 4 stands abolished

¹[(c) Standards for forage fluoride

- Twelve consecutive months average - 40 ppm
- Two consecutive months average - 60 ppm
- One month average - 80 ppm]

*37.	STONE CRUSHING UNIT	Suspended Particulate Matter (SPM)	<p>The Standards consist of two paras :</p> <p>(i) Implementation of the following Pollution Control measures:</p> <p>(a) Dust containment cum suppression system for the equipment.</p> <p>(b) Construction of wind breaking walls.</p> <p>(c) Construction of the metalled roads within the premises.</p> <p>(d) Regular cleaning and wetting of the ground within the premises.</p> <p>(e) Growing of a green belt along the periphery.</p>
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¹ Inserted by Rule 2(IV)(b) of the Environment (Protection) First Amendment Rules, 2006 notified by G.S.R.46(E), dated 3.2.2006.

* Standards notified at SI. No. 11 may also be referred.

Sr. No.	Industry	Parameter	Standards
1	2	3	4
			(ii) Quantitative standard for SPM :
			**[measured between three meters and ten metres from any processes equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic metre] from a controlled isolated as well as from a unit located in a cluster should be less than 600 mg/Nm ³ [xxx....]
38.	PETROCHEMICALS (BASIC & INTERMEDIATES)	EFFLUENTS	
		Ph	6.5 – 8.5
		*BOD ² [(3days at 27°C)]	50
		**Phenol	5
		Sulphide (as S)	2
		COD	
		Cynide (as CN)	250
		*** Fluoride (as F)	
		Total suspended Solids	³ [100]
		Hexavalent Chromium ³ [(as Cr)]	0.1
		**** Total Chromium ³ [(as Cr)]	2.0

** Corrections have been made as per CORRIGENDUM Notification No. S.O. 8(E) dated 31.12.1990.

¹ The sentence 'The measurements are to be conducted at least twice a month for all the 12 month in a year' deleted as per CORRIGENDUM Notification S.O 8(E) dated 31.12.90.

² Substituted by Rule 2 of the Environment (Protection) Amendment Rules, 1996 notified by G.S.R.176(E), dated 2.4.1996 may be read as BOD (3 days at 27°C) wherever BOD 5 days 20°C occurred.

³ Corrected as per CORRIGENDUM Notification S.O. 8(E) dated 31.12.1990.

Fwd: Compliance of Hon'ble NGT Order dated 04.09.2024 in the matter of OA No.151/2023 (I.A. No. 244/2024 and I.A. No. 243/2024); Hassina Wajid (Sarpanch) Verses State of Jammu and Kashmir

Me <nikitag.cpcb@gov.in>

Tue, 19 Nov 2024 10:53:06 AM +0530SENT

"membersecretaryjkspcb"<membersecretaryjkspcb@gmail.com>,"Member JKPC" <membersecy.pcb@jk.gov.in>

"Narender Sharma"<narendersharma.cpcb@nic.in>,"ANAMIKA SAGAR"<anamika.cpcb@nic.in>,"dcpoonch"<dcpoonch@gmail.com>

Madam/Sir,

This is a reminder of the letter dated 04.11.2024 regarding the compliance of the Hon'ble NGT Order dated 04.09.2024 (copy attached) in the matter of OA No.151/2023 (I.A. No. 244/2024 and I.A. No. 243/2024); Hassina Wajid (Sarpanch) Verses State of Jammu and Kashmir.

In view of the above, J&K PCC, being the nodal agency, is again requested to take the necessary action in consultation with the members of the Joint Committee, to comply with the orders of Hon'ble NGT.

Regards/सादर

Nikita Grover/निकिता ग़ोवर

Scientist-B/वैज्ञानिक-ख

Central Pollution Control Board/केंद्रीय प्रदूषण नियंत्रण बोर्ड

Regional Directorate, Chandigarh/क्षेत्रीय निदेशालय, चंडीगढ़

BSNL Telephone Exchange, 2nd Floor, Sector 49-C, Chandigarh-160047/बीएसएनएल

टेलीफोन एक्सचेंज, दूसरी मंजिल, सेक्टर 49-सी, चंडीगढ़-160047

==== Forwarded message =====

From: Nikita Grover <nikitag.cpcb@gov.in>

To: "Member JKPC" <membersecy.pcb@jk.gov.in> ,

"membersecretaryjkspcb" <membersecretaryjkspcb@gmail.com>

Cc: "Narender Sharma" <narendersharma.cpcb@nic.in> , "ANAMIKA

SAGAR" <anamika.cpcb@nic.in> , "dcpoonch" <dcpoonch@gmail.com>

Date: Mon, 04 Nov 2024 14:36:17 +0530

Subject: Compliance of Hon'ble NGT Order dated 04.09.2024 in the matter of OA No.151/2023 (I.A. No. 244/2024 and I.A. No. 243/2024); Hassina Wajid (Sarpanch) Verses State of Jammu and Kashmir

==== Forwarded message =====

Madam/Sir,

I am directed to forward the attached letter dated 04.11.2024 regarding the compliance of the Hon'ble NGT Order dated 04.09.2024 (copy attached) in the matter of OA No.151/2023 (I.A. No. 244/2024 and I.A. No. 243/2024); Hassina Wajid (Sarpanch) Verses State of Jammu and Kashmir.

In view of the above, J&K PCC, being the nodal agency, is hereby requested to take necessary action in consultation with the members of the Joint Committee, to comply with the orders of Hon'ble NGT.

Regards/सादर

Nikita Grover/निकिता ग़ोवर

Scientist-B/वैज्ञानिक-ख

Central Pollution Control Board/केंद्रीय प्रदूषण नियंत्रण बोर्ड

Regional Directorate, Chandigarh/क्षेत्रीय निदेशालय, चंडीगढ़

BSNL Telephone Exchange, 2nd Floor, Sector 49-C, Chandigarh-160047/बीएसएनएल

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